

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**IA 457 of 2020 in CP(IB) 586/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2021**

Name of the Company: Babulal R Jain  
V/s  
Jagadishchandra B Mistri IRP for Sona  
Alloys Pvt Ltd  
Section 60(5) of IBC,2016 r.w Rule 11 of NCLT  
rules,2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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- 1.
- 2.

**ORDER**

(Through Video Conferencing)

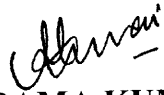
Advocate, Mr. Karan Sanghani is present on behalf of the applicant.

Advocate, Mr. Shashvata U. Shukla is present on behalf of the RP is requesting for an adjournment.

The prayer is allowed.

List the matter on 08.02.2021

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER (TECHNICAL)**

  
**MANORAMA KUMARI  
MEMBER (JUDICIAL)**

Dated this the 12<sup>th</sup> day of January 2021